

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 13th day of November, 2009.

HON'BLE MR. A.K. GAUR, MEMBER- J.
HON'BLE MR. D. C. LAKHA, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 55 OF 2007

(Arising out of O.A No. 47 of 1999)

O.P. SHARMA AND OTHERS.Applicant

VE R S U S

1. Shri S.K. Chaudhary, Divisionall Railway Manager, North Central Railway, D.R.M's Officer, Allahabad.
2. Sri Deepak Dave, D.R.M., N.C. Railway, D.R.M's Office, AllahabadContemnor/opposite parties

Present for applicants : Sri Sudama Ram
Present for opposite parties: Sri A.K. Pandey

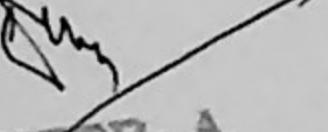
ORDER

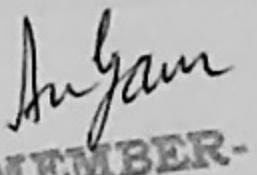
DELIVERED BY HON'BLE MR. A.K. GAUR, J.M.

It is seen from the record that this Tribunal vide judgment and order dated 08.12.2006 directed the competent authority to ensure that the applicants are given promotions to P.W.I Grade-II w.e.f. 01.01.1984, to P.W.I Grade-I (Rs. 2000-3200) w.e.f. 20.03.1986 with monetary benefits of proforma promotions. The respondents were also directed to give benefit of wages for the period of proforma promotions in the grade of C.P.W.I Grade (Rs. 2375-3500) w.e.f. 24.1.1996.

2. Respondents have filed Counter Affidavit. Learned counsel for the respondents submitted that in compliance of the order and directions of the Tribunal, the respondents have already given proforma promotion w.e.f 01.01.1984 and benefit of salary and wages w.e.f. 24.01.1996 to the post of C.P.W.I Grade Rs. 2375-3500.

2. Having heard learned counsel for the respondent and in view of the averments made in the Counter Affidavit, we are firmly of the view that the respondents/ opposite parties have not committed any willful disobedience of the orders passed by this Tribunal. It is also informed that against the order of the Tribunal, the writ petition is already pending before Hon'ble High. Accordingly, Contempt Petition is dismissed. Notice discharged.


MEMBER- A.


MEMBER- J

/Anand/